

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION AND BROADCASTING**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1515  
TO BE ANSWERED ON 02/08/2021**

**ACTION AGAINST CABLE TV NETWORKS**

**1515. SHRI B. LINGAIAH YADAV:**

Will the Minister of **INFORMATION AND BROADCASTING**

be pleased to state:

- (a) whether Government has amended the rules regulating cable television networks, providing for a statutory mechanism for complaints raised by citizens regarding any content broadcast; and
- (b) if so, the details thereof and violations noticed/cases booked /action taken/penalties imposed and the manner in which such penalties are used and for what purpose?

**ANSWER**

**MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH  
AFFAIRS AND SPORTS  
(SHRI ANURAG SINGH THAKUR)**

(a) to (b): The Programme and Advertisements telecast on TV channels are regulated in accordance with the Cable Television Networks (Regulation) Act, 1995 and rules framed there under.

The Central Government has notified the Cable Television Networks (Amendment) Rules, 2021 vide notification No. G.S.R. 416(E) dated 17.06.2021. These rules inter-alia provide for a statutory mechanism for redressal of grievances/ complaints of citizens related to violation of Programme Code and Advertising Code laid down under the Cable Television Networks (Regulation) Act, 1995 in respect of content broadcast by Television channels. The Rules provide for various action in case of violation of the Programme Code and Advertising Code.

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